

R.A.49/2002 in O.A.531/2002 &

R.A.50/2002 in O.A.532/2002.

Dated : 11.6.2003.

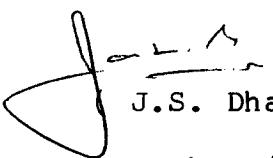
Ms.D.Fernandes, learned proxy counsel for Shri Suresh Kumar, learned counsel for review applicants and Shri G.S. Walia, learned counsel for the review respondents.

Our attention has been drawn to Rule 17 of the CAT (Procedure) Rules, 1987 and a Notification dated 18.2.1992 issued thereunder by the Hon'ble Chairman of the Tribunal. From Clause (4) of the Notification, we find that if review is sought of an order in which one of the Member has ceased to be Member of the Tribunal, the Vice Chairman is to constitute the Bench with the Member available with any other Member of the Bench and place the petition for preliminary hearing. Since one of us (Shri J.S. Dhaliwal) has been authorised by the Hon'ble Chairman to be acting Vice Chairman and delegated the financial powers, it is ordered that the present R.A. be placed before Hon'ble Shri V.K. Majotra, Member (A) and Hon'ble Shri Shanker Raju, Member (J) on 13.6.2003. This can be done as Hon'ble Shri Shanker Raju, Member (J) has authored the judgment which is sought to be reviewed while other Hon'ble Member (A) Shri B.N. Bahadur has ceased to be a Member of the Tribunal. The Bench is thus so constituted for considering the R.A.

List on 13.6.2003.


(S.K. Malhotra)

Member (A)


J.S. Dhaliwal)
Member (J).

H.